

मोटर कार खरीदने के लिये ऋण

१६०७. श्री कुसुमवदन राव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दूसरे सामान्य निर्वाचन के बाद कितने मंत्रियों, राज्य-मंत्रियों तथा सचिवों ने मोटर खरीदने के लिये सरकार से कितना-कितना ऋण लिया;

(ख) क्या इन में से कोई ऐसे भी है, जिन पर पिछला कुछ ऋण भवशेष था; और

(ग) पिछले पांच वर्षों में इस प्रकार के जो ऋण दिये गये हैं उन में से कितने भ्रष्टी भवशेष हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : (क) से (ग). एक विवरण सभा पटल पर रख दिया गया है। [बैकिये परिशिष्ट ५, अनुबन्ध संख्या ६५]

Classification of Scheduled Castes

1607-A Shri Siddiah: Will the Minister of Home Affairs be pleased to state whether members of the Scheduled Castes who have become Arya-Samajists are considered to be Scheduled Castes?

The Deputy Minister of Home Affairs (Shrimati Alva): Yes.

Aerodrome of Sulur (Coimbatore)

1608. Shri S. E. Arumugham: Will the Minister of Defence be pleased to state:

(a) whether a large scale aerodrome was built and maintained at Sulur in Coimbatore District, Madras State during the last war; and

(b) whether the aerodrome has now been abandoned or is in use?

The Deputy Minister of Defence (Shri Raghuramiah): (a) Yes.

(b) It is in use.

Interim Report of the Backward Classes Commission

1609. Shri B. C. Kamble: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Backward Classes Commission had submitted an "Interim Report" on the 20th December, 1954 recommending revision of lists of Scheduled Castes and Scheduled Tribes; and

(b) the reasons why the Constitutional provisions of Clauses (2) and (3) of Article 340 have not been observed about the report and the memorandum of action taken thereon being laid on the Table?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). Yes. The report submitted by the Commission on the 20th December 1954, was an informal document furnished to Government, and it was intended to be made use of only for certain limited purposes connected with the work of the Delimitation Commission. The report, therefore, did not come within the statutory requirement of Clauses (2) and (3) of Article 340 of the Constitution.

Pan Indian Ocean Scientists Conference

1610. Shri Subodh Hasda: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that Government of India have decided to send a delegation of Scientists to the Conference organised by the Pan Indian Ocean Scientists Association to be held in October, 1957;

(b) if so, the number of Members that have been selected or going to be selected by Government and the names of such members;

(c) the venue of the Conference; and

(d) the amount of expenditure that has to be incurred on the delegation by Government?